

GOVT. OF N.C.T. OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION; MANDIR LANE, NEW DELHI-60

No. F.2 (272)/DCF (W)/NGT/TCOFF/2020-21/3846-48

Dated: 05-10-2020

To,

The Director (Institutional Land),
Delhi Development Authority,
Room No. 210, 2nd Floor,
'A' Block, Vikas Sadan, INA,
New Delhi.

Reg:- Status report in respect of Tree Officer/Deputy Conservator of Forest, West Forest Division, Mandir Lane, New Delhi-60 (Respondent No.6) in O.A. No. 167/2020 in the matter of Chander Nagar Resident Welfare Associations & Others Vs. U.I.O. & Others.

Sir,

In compliance of Ld. NGT order dated 19.08.2020 please find enclosed herewith status report duly approved by the Competent Authority in respect of cutting of trees in a park/green belt opposite A-41-44, Chander Nagar, in front of A-1/271 to 276, Janakpuri, New Delhi for on world transmission to Ld. NGT, Principal Bench, New Delhi by e-mail at Judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of image PDF.

The status report is being submitted as the DDA being nodal agency for coordination and compliance.

Yours faithfully,

Encl:- As above.

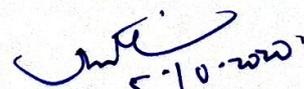

(S.K. MUAN GUITE)
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

No. F.2 (272)/DCF (W)/NGT/TCOFF/2020-21/

Dated:

Copy for information to:-

1. PS to PCCF, 'A' Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi for information.
2. The C.F. (P&M), 'A' Block, 2nd Floor, Vikas Bhawan, I.P. Estate, New Delhi for information.


(S.K. MUAN GUITE)
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

o/c

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH; NEW DELHI

Original Application No. 167/2020

IN THE MATTER OF:-

CHANDER NAGAR RESIDENT WELFARE ASSOCIATION & ANR.Applicant(s)

Versus

UNION OF INDIA & OTHERS.....Respondent(s)

Status report in respect of Tree Officer/Deputy Conservator of Forest, West Forest Division, Mandir Lane, New Delhi-60 (Respondent No.6) in the above mentioned matter.

Hon'ble NGT vide its order dated 19.08.2020 directed to furnished factual report within one month by E-mail. The nodal agency will be the DDA for the co-ordination and compliance.

Chander Nagar, RWA filed an application No. 167/2020 before the Hon'ble National Green Tribunal, against illegally cutting of trees in the park/green belt opposite A-41-44 Chander Nagar in front of A-1/271-276, Janakpuri. Applicant has filed copy of complaint addressed to DCF (West) along-with photographs of the site.

Shri Harish Kumar, Forest Guard visited the site on 26.08.2020 and reported that 02 trees of 25cm./30cm. of grith found uprooted and 01 tree (adjacent to fencing of nursery school plot) illegally cut down without obtaining permission of the Competent Authority (photographs of the site are enclosed).

Accordingly a Notice under DPTA, 1994 was issued to the following for 11.09.2020 at 11:00AM for record of their statement to determine the offence.

- (i) Sh. Des Raj Sethi R/o A/42 Chander Nagar
- (ii) Sh. V.S. Taneja R/o JG-II/763, Vikapuri
- (iii) Dy. Director (Horti.) DDA B2B Block Janakpuri

In response to above notice issued by DCF (West) Sh. Kamal Sethi, Advocate representing Sh. Des Raj Sethi R/o A/42, Chander Nagar alleged that illegal cutting of plants/tree has been carried out in the park/green belt by the people claiming to be

owner of school plot. He filed copy of complaint dated 26.01.2020 and photographs of illegal cutting of trees from the park/green belt.

Sh. V.S. Taneja R/o JG-II 763-A Vikaspuri along-with Sh. Pulkit Taneja, Advocate denied all the allegations of the RWA Chander Nagar, Janakpuri regarding damage/illegal cutting of trees from the park/green belt in violation of DPTA, 1994.

Since no one has come forward/agreed for compounding the offence U/s 21 of DPTA, 1994. I am left with no option but to refer the case to SHO, Police Station, Janakpuri for filing of FIR/complaint under Section 190 (1) (A) of the code of Criminal Procedure, 1973 in respect of an offence punishable U/s 24 of the DPTA, 1994.


(S.K. MUAN GUITE)
TREE OFFICER
DY. CONSERVATOR OF FORESTS (WFD)

**GOVT. OF N.C.T. OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FORESTS
WEST FOREST DIVISION; MANDIR LANE, NEW DELHI-60**

No. F.3 (36)/WFD/TCOFF/2020-21/3422-24

Dated: 14-09-2020

To,
SHO,
Police Station, Janakpuri,
New Delhi-110058.

Reg:- LODGING OF FIR/COMPLAINT UNDER SECTION 190 (1) (A) OF THE CODE OF CRIMINAL PROCEDURE, 1973 IN RESPECT OF AN OFFENCE PUNISHABLE U/S 24 OF THE DELHI PRESERVATION OF TREES ACT, 1994.

Sir,

It is to inform you that Chander Nagar, RWA filed an application No. 167/2020 before the Hon'ble National Green Tribunal, against illegally cutting of trees in the park/green belt opposite A-41-44 Chander Nagar in front of A-1/271-276, Janakpuri for construction of nursery school. Applicant has filed copy of complaint addressed to DCF (W) along-with photographs of the site.

Shri Harish Kumar, Forest Guard visited the site on 26.08.2020 and reported that 02 trees of 25cm./30cm. of grith found uprooted and 01 tree adjacent to fencing of nursery school plot illegally cut down without obtaining permission of Competent Authority photographs of the site also filed.

Accordingly a Notice under DPTA, 1994 was issued to the following for 11.09.2020 at 11:00AM for recording their statement to determine the offence.

- (i) Sh. Des Raj Sethi R/o A/42 Chander Nagar
- (ii) Sh. V.S. Taneja R/o JG-II/763, Vikapuri
- (iii) Dy. Director (Horti.) DDA B2B Block Janakpuri

In response to above notice issued by DCF (West) Sh. Kamal Sethi, Advocate representing Sh. Des Raj Sethi R/o A/42, Chander Nagar alleged that illegal cutting of plants/tree has been carried out in the park/green belt by the people claiming to be owner of school plot. He filed copy of complaint dated 26.01.2020 and photographs of illegal cutting of trees from the park/green belt.

Whereas Sh. V.S. Taneja R/o JG-II 763-A Vikaspuri alongwith Sh. Pulkit Taneja, Advocate has submitted a written reply to the notice dated 08.09.2020 issued by Tree Officer/DCF (West).

At the outset Sh. V.S. Taneja denied all the allegations of the RWA Chander Nagar, Janakpuri regarding damage/illegal cutting of trees from the park/green belt in violation of DPTA, 1994. He has also filed supporting documents of school plot allotted by DDA for construction of nursery school.

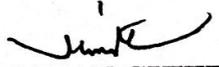
Dy. Director (Horti.) DDA B2B Block and Sh. Vikash from the office of Horticulture Department, DDA also filed a written reply to the notice dated 08.09.2020 issued by DCF (West) informing that park/green belt land Chander Nagar, Janakpuri pertains to institutional land Section of DDA, Vikas Sadan. Horticulture Department DDA, B2B Block has no role in the present case.

Whereas report of Sh. Harish Kumar, Forest Guard dated 26.08.2020 reveals that 02 trees having grith of 25cm/30cm were found up-rooted and one tree cut illegally adjacent to the fencing of said school plot without the permission of the Competent Authority.

Since no one has come forward/agreed for compounding the offence U/s 21 of DPTA, 1994. I am left with no option but to refer the case to SHO, Police Station, Janakpuri for filing of FIR/complaint under Section 190 (1) (A) of the code of Criminal Procedure, 1973 in respect of an offence punishable U/s 24 of the DPTA, 1994.

Encl:- 1. Report of Forest Guard dated 26.08.2020 with photographs of the park/green belt, Chander Nagar in front of Janakpuri.

2. Copy of Notice Under DPTA ACT, 1994 for 11.09.2020.
3. Copy of complaint dated 26.01.2020 addressed to Dy. Conservator of Forests (WFD) along-with photographs of the site.
4. Written reply to the notice for 11.09.2020 issued by DCF (W) submitted by Sh. V.S. Taneja R/o JG-II/763, Vikapuri.
5. Reply of Dy. Director (Horti.) DDA B2B Block, Janakpuri

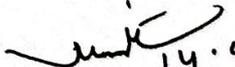

(S.K. MUAN GUTTE)
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

No. F.3 ()/WFD/TCOFF/2020-21/3422-27

Dated: 14-9-2020

Copy for information to:-

1. PS to PCCF, 'A' Block, 2nd Floor, Vikas Bhawan, I.P Estate, New Delhi.
2. The C.F. (P&M), 'A' Block, 2nd Floor, Vikas Bhawan, I.P Estate, New Delhi.


(S.K. MUAN GUTTE)
DY. CONSERVATOR OF FORESTS
(WEST FOREST DIVISION)

41

74
GOVT. OF N.C.T. OF DELHI
OFFICE OF THE DEPUTY CONSERVATOR OF FOREST
WEST FOREST DIVISION; MANDIR LANE; NEW DELHI-60

No. F.3(36)/WFD/TCOFF/2020-21/3416-3421

Dated: 14-09-2020

ORDER

Whereas Chander Nagar, RWA filed an application No. 167/2020 before the Hon'ble National Green Tribunal, against illegally cutting of trees in the park/green belt opposite A-41-44 Chander Nagar in front of A-1/271-276, Janakpuri for construction of nursery school. Applicant has filed copy of complaint addressed to DCF (W) along-with photographs of the site.

Shri Harish Kumar, Forest Guard visited the site on 26.08.2020 and reported that 02 trees of 25cm./30cm. of grith found uprooted and 01 tree adjacent to fencing of nursery school plot illegally cut down without obtaining permission of Competent Authority photographs of the site also filed.

Whereas the RWA alleged that plot owner Sh. V.S. Taneja trying to cut trees for construction of nursery school on the park/green belt.

Accordingly a Notice under DPTA, 1994 was issued to the following for 11.09.2020 at 11:00AM for recording of their statement to determine the offence.

- (i) Sh. Des Raj Sethi R/o A/42 Chander Nagar
- (ii) Sh. V.S. Taneja R/o JG-II/763, Vikapuri
- (iii) Dy. Director (Horti.) DDA B2B Block Janakpuri

In response to above notice issued by DCF (West) Sh. Kamal Sethi, Advocate representing Sh. Des Raj Sethi R/o A/42, Chander Nagar alleged that illegal cutting of plants/tree has been carried out in the park/green belt by the people claiming to be owner of school plot. He filed copy of complaint dated 26.01.2020 and photographs of illegal cutting of trees from the park/green belt.

Whereas Sh. V.S. Taneja R/o JG-II 763-A Vikaspuri alongwith Sh. Pulkit Taneja, Advocate has submitted a written reply to the notice dated 08.09.2020 issued by Tree Officer/DCF (West).

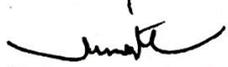
At the outset Sh. V.S. Taneja denied all the allegations of the RWA Chander Nagar, Janakpuri regarding damage/illegal cutting of trees from the park/green belt in violation of DPTA, 1994. He has also filed supporting documents of school plot allotted by DDA for construction of nursery school.

Dy. Director (Horti.) DDA B2B Block and Sh. Vikash from the office of Horticulture Department, DDA also filed a written reply to the notice dated 08.09.2020 issued by DCF (West) informing that park/green belt land Chander Nagar, Janakpuri pertains to institutional land Section of DDA, Vikas Sadan. Horticulture Department DDA, B2B Block has no role in the present case.

Whereas report of Sh. Harish Kumar, Forest Guard dated 26.08.2020 reveals that 02 trees having grith of 25cm/30cm were found up-rooted and one tree cut

Illegal adjacent to the fencing of said school plot without the permission of the Competent Authority. 40

Since no one has come forward/agreed for compounding the offence U/s 21 of DPTA, 1994. I am left with no option but to refer the case to SHO, Police Station, Janakpuri for filing of FIR/complaint under Section 190 (1) (A) of the code of Criminal Procedure, 1973 in respect of an offence punishable U/s 24 of the DPTA, 1994.


(S.K. MUAN GUTE)
TREE OFFICER

DY. CONSERVATOR OF FORESTS (WFD)

No. F.3()/WFD/TCOFF/2020-21/ 3416-21

Dated: 14-09-2020

Copy for information and necessary action to:-

1. PS to PCCF, 'A' Block, 2nd Floor, Vikas Bhawan, I.P Estate, New Delhi.
2. The C.F. (P&M), 'A' Block, 2nd Floor, Vikas Bhawan, I.P Estate, New Delhi.
3. The SHO, Police Station, Janakpuri, New Delhi for information and necessary action.
4. Dy. Director (Horti.) DDA, B2B Block Office, Janakpuri New Delhi.
5. Sh. Des Raj Sethi R/o A-42, Chander Nagar, Janakpuri New Delhi.
6. Sh. V.S. Taneja, R/o JG-11/763 Vikaspuri, New Delhi.


(S.K. MUAN GUTE)
TREE OFFICER

DY. CONSERVATOR OF FORESTS (WFD)